

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 106  
CP No. 18/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Bitthal Das Maheshwari and Anr.**

...Petitioners

**Versus**

**Radhegovindkripa Developers Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner	: Shivanghsu Naval, Adv
For the Respondent	: Ashish Dholakia, Sr. Adv. Naresh Kumar Sejvani, Adv. Nivedita R. Sarada, Adv. J.R. Meena, ARoC

**ORDER**

Heard Mr. Shivanghsu Naval, Adv. appearing on behalf of the Petitioner. Mr. Ashish Dholakia, Sr. Adv. appearing on behalf of the Respondent No. 6. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent No. 1,2,3. Ms. Nivedita R. Sarada, Adv. appearing on behalf of the Respondent No. 4. Mr. J.R. Meena, ARoC appearing on behalf of the RoC, Jaipur. Reply has been filed on behalf of the Respondent No. 1-4. Mr. Shivangshu Naval, Adv. appearing on behalf of the Petitioner submits that while passing the order dated 27.06.2022, this Tribunal has issued limited notice to Respondent No. 1,2,3,4,7 & 8. Respondent No. 9 is the Registrar of Company who is considered as proforma

Sd/-

Sd/-

Respondent. Mr. Shivangshu Naval, Adv. has submitted that Respondent No. 5 & 6 are necessary parties in this matter and notice be issued to the Respondent No. 5 & 6. Mr. Ashish Dholakia, Sr. Adv. opposed issuance of notice to Respondent No. 6. **Submissions heard. Order is reserved.**



Sdr

(Rajeev Mehrotra)  
Technical Member



Sdr

(Deep Chandra Joshi)  
Judicial Member

May 02, 2024